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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

[1]

B-222-1

L.A. BILL No. 5 of 2020.

A BILL TO AUTHORISE PAYMENTS AND APPROPRIATION OF MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR COMMENCING ON THE 1ST APRIL, 2020.

Be it enacted by the Legislature of the State of Telangana in the Seventy First Year of the Republic of India as follows:-

Short Title

1. This Act may be called the Telangana Appropriation Act, 2020.

Appropriation of Rs.1829585425000, from and out of the consolidated fund of the State of Telangana for the Financial year commencing on the 1st April, 2020.

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year commencing on the 1st April, 2020, a sum not exceeding one lakh eighty two thousand nine hundred and fifty eight crores, fifty four lakhs and twenty five thousand rupees being moneys required to meet:-

(a) the grants made by the Telangana Legislative Assembly for that year, as set-forth, in column (3) of the Schedule; and

(b) the expenditure charged on the Consolidated Fund of the State of Telangana, for the year, as set-forth in column (4) of the Schedule.

Appropriation

3. The sums authorised to be appropriated from and out of the Consolidated Fund of the State of Telangana by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE
(See sections 2 and 3)

Demand Number	Services and Purposes	SUMS NOT EXCEEDING			
		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State	Total	
(1)	(2)	(3)	(4)	(5)	
		Rs.	Rs.	Rs.	
I.	State Legislature	Revenue	143,53,55,000	4,67,74,000	148,21,29,000
II.	Governor and Council of Ministers	Revenue	22,75,13,000	19,14,85,000	41,89,98,000
III.	Administration of Justice	Revenue	673,47,45,000	178,53,23,000	852,00,68,000
		Capital	71,42,99,000	- -	71,42,99,000
IV.	General Administration and Elections	Revenue	207,40,76,000	34,50,63,000	241,91,39,000
		Capital	2,50,00,000	- -	2,50,00,000
V.	Revenue, Registration and Relief	Revenue	1866,52,49,000	- -	1866,52,49,000
VI.	Excise Administration	Revenue	229,99,04,000	- -	229,99,04,000
		Capital	10,00,000	- -	10,00,000
VII.	Commercial Taxes Administration	Revenue	279,01,07,000	- -	279,01,07,000
		Capital	3,55,00,000	- -	3,55,00,000
VIII.	Transport Administration	Revenue	93,45,50,000	- -	93,45,50,000
IX.	Fiscal Administration, Planning, Surveys and Statistics	Revenue	10445,67,75,000	14689,28,08,000	25134,95,83,000
		Capital	3078,70,60,000	- -	3078,70,60,000
		Loans	97,75,00,000	- -	97,75,00,000
		Public Debt	- -	6521,22,37,000	6521,22,37,000

(1)	(2)	(3) Rs.	(4) Rs.	(5) Rs.
X. Home Administration	Revenue	5405,42,48,000	--	5405,42,48,000
	Capital	364,32,61,000	--	364,32,61,000
	Loans	38,99,17,000	--	38,99,17,000
XI. Roads and Buildings	Revenue	950,76,13,000	3,00,00,000	953,76,13,000
	Capital	1439,53,01,000	75,10,00,000	1514,63,01,000
	Loans	931,82,00,000	--	931,82,00,000
XII. School Education	Revenue	10376,81,37,000	--	10376,81,37,000
	Capital	28,48,78,000	--	28,48,78,000
XIII. Higher Education	Revenue	1447,04,02,000	--	1447,04,02,000
	Capital	5,00,00,000	--	5,00,00,000
XIV. Technical Education	Revenue	270,23,42,000	--	270,23,42,000
XV. Sports and Youth Services	Revenue	81,18,23,000	--	81,18,23,000
	Capital	4,60,000	--	4,60,000
XVI. Medical and Health	Revenue	4949,38,37,000	--	4949,38,37,000
	Capital	48,00,00,000	--	48,00,00,000
	Loans	720,12,21,000	--	720,12,21,000
XVII. Municipal Administration and Urban Development	Revenue	3834,25,47,000	--	3834,25,47,000
	Capital	7547,00,00,000	--	7547,00,00,000
	Loans	901,10,47,000	--	901,10,47,000
XVIII. Housing	Revenue	7584,16,60,000	--	7584,16,60,000
	Loans	1332,42,00,000	--	1332,42,00,000
XIX. Information and Public Relations	Revenue	226,62,12,000	--	226,62,12,000
XX. Labour and Employment	Revenue	396,94,94,000	--	396,94,94,000
	Capital	10,00,000	--	10,00,000
XXI. Social Welfare	Revenue	13521,27,63,000	--	13521,27,63,000
	Capital	2259,91,00,000	--	2259,91,00,000
XXII. Tribal Welfare	Revenue	8353,05,42,000	--	8353,05,42,000
	Capital	1329,38,40,000	--	1329,38,40,000

(1)	(2)	(3)	(4)	(5)
XXIII. Backward Classes Welfare	Revenue	4356,82,26,000	--	4356,82,26,000
XXIV. Minority Welfare	Revenue	1517,99,13,000	--	1517,99,13,000
	Capital	6,67,000	--	6,67,000
XXV. Women, Child and Disabled Welfare	Revenue	1500,67,84,000	--	1500,67,84,000
	Capital	2,80,84,000	--	2,80,84,000
XXVI. Administration of Religious Endowments	Revenue	213,39,90,000	--	213,39,90,000
XXVII. Agriculture	Revenue	18221,39,08,000	--	18221,39,08,000
	Capital	6,32,16,000	--	6,32,16,000
	Loans	237,77,53,000	--	237,77,53,000
XXVIII. Animal Husbandry and Fisheries	Revenue	519,00,88,000	--	519,00,88,000
	Loans	1029,58,51,000	--	1029,58,51,000
XXIX. Forest, Science, Technology&Environment	Revenue	641,47,45,000	--	641,47,45,000
	Capital	150,00,00,000	--	150,00,00,000
XXX. Co-operation	Revenue	98,06,59,000	--	98,06,59,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXXI. Panchayat Raj	Revenue	4082,35,66,000	--	4082,35,66,000
	Capital	914,19,75,000	--	914,19,75,000
	Loans	3480,57,06,000	--	3480,57,06,000
XXXII. Rural Development	Revenue	9816,62,28,000	--	9816,62,28,000
	Capital	600,00,00,000	--	600,00,00,000
XXXIII. Major and Medium Irrigation	Revenue	612,67,56,000	--	612,67,56,000
	Capital	3414,14,54,000	84,72,78,000	3498,87,32,000
	Loans	6339,54,91,000	--	6339,54,91,000
XXXIV. Minor Irrigation	Revenue	18,98,29,000	--	18,98,29,000
	Capital	583,13,09,000	33,60,000	583,46,69,000
XXXV. Energy	Revenue	7668,16,33,000	--	7668,16,33,000
	Loans	294,71,95,000	--	294,71,95,000
XXXVI. Industries and Commerce	Revenue	1315,28,04,000	--	1315,28,04,000
	Capital	52,27,59,000	--	52,27,59,000
	Loans	257,78,90,000	--	257,78,90,000
XXXVII. Tourism, Art and Culture	Revenue	305,20,94,000	--	305,20,94,000
XXXVIII. Civil Supplies Administration	Revenue	1508,33,40,000	--	1508,33,40,000
XXXIX. Information Technology and Communications	Revenue	28,08,06,000	--	28,08,06,000
XL. Public Enterprises	Revenue	1,27,00,000	--	1,27,00,000
Total		161348,00,97,000	21610,53,28,000	182958,54,25,000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of article 204 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet,-

(a) the grants made by the Telangana Legislative Assembly for the expenditure of the State Government for the financial year commencing on the 1st April, 2020; and

(b) the expenditure charged on the said fund for that year.

T. HARISH RAO
MINISTER FOR FINANCE

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Appropriation Bill, 2020 after it is passed by the Legislature of the state, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

T. HARISH RAO
MINISTER FOR FINANCE

Dr. V. NARASIMHA CHARYULU
Secretary to State Legislature